

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

By No. 818/31/93

O. A. No. 222/93  
XXXXXX

1993

DATE OF DECISION 3-2-1993

Dr MSN Balasubramanian Applicant (s)

(Applicant in person) Advocate for the Applicant (s)

The Director Versus  
Vikram Sarabhai Space Centre, Tiruvananthapuram & another, Respondent (s)

Mr George CP Tharakan, SCGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP Mukerji, Vice Chairman  
and

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Shri SP Mukerji, Vice Chairman

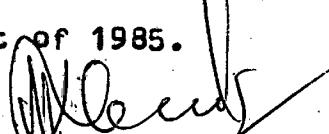
We have heard the applicant in person who is a Scientist in the Vikram Sarabhai Space Centre (VSSC), and Tiruvananthapuram has challenged the Office Order dated 11.1.93 at Annexure-1 by which one 'ESR Project' has been closed and all persons including the applicant who happened to be working as Deputy Project Director in that Project has been reverted to his original position which he was holding before he was inducted into the Project. The applicant stated that by the impugned order, there has not been any reduction in his grade or pay scale, but he has lost the 'perks' attached to the post of Deputy Project Director.

He also alleges that the impugned order has been passed to victimise him as he had been approaching the Madras Bench and this Bench of the Tribunal for some reliefs connected with his service matters.

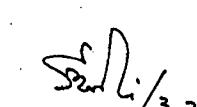
2 The impugned order states that the ESR Project which has two objectives had been closed because, one of the objectives <sup>has</sup> been achieved and the second task and activities have been reorganised and distributed to different wings of the Centre. It has also been indicated therein that the 'ESR' activity will be continued under the 'ESR Activities Section' in MMG and the applicant has been designated as the Section Head.

3 Whether the project should be continued or closed and if continued in what manner the activities thereof are to be pursued is a matter entirely for the Head of the Project Organisation to decide. This forum is not in a position to question the merits of such decisions. Nothing has been shown before us to indicate that the impugned order has been passed to victimise the applicant. He has not been reverted; on the other hand he has been designated as the Head of the ESR Activities Section in MMG. No Government servant can have a right to enjoy the 'perks' attached to a particular post.

4 In view of the above, we do not see any justification to intervene in this application which is rejected under Section 19(3)(i) of the <sup>3</sup> <sub>6</sub> Central Administrative Tribunals Act of 1985.

  
(AV Haridasan)  
Judicial Member

3-2-1993

  
3.2.93.  
(SP Mukerji)  
Vice Chairman